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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH
ALLAHABAD

DATED: THIS THE 15TH DAY OF APRIL 1997

CORAM : HON'BLE MR. S. DAS GUPTA AM
HON'BLE MR. T. L. VERMA JM

ORIGINAL APPLICATION NO. 177/93

Union of India through D.R.M.,
Central Railway, Jhansi. - - - - - Applicant
C/A
Sri G.P. Agrawal

Versus

1. Gannu Lal s/o Halkoo
r/o Village Simraha, post Sadar Bazar,
Jhansi.
2. Prescribed Authority under the payment
of Wages Act 1936 at Jhansi. - - - - Respondents

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta AM

This application has been filed by the Union of India, challenging the order dated 15.6.1990 and 28.10.1992 passed by the Authority under the payment of wages Act. The Hon'ble Supreme court has held in the case of K.P. Gupta v/s Controller of Printing and Stationery that the matters arising out of the orders of the Authority under payment of wages Act are not cognizable by this Tribunal.

This application, therefore, is no maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicant from seeking remedial measures by filing an appeal before the appropriate legal forum, if so advised.


Member (J)


Member (JM)

SQI

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